



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ३७(३)]

गुरुवार, सप्टेंबर ८, २०२२/भाद्रपद १७, शके १९४४

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असाधारण क्रमांक ८०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Creation of Supernumerary Posts and Appointment of Selected Candidates Act, 2022 (Mah. Act. No. XLV of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLV OF 2022.

(First Published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 8th September 2022).

An Act to provide for creation of supernumerary posts in the
cadre of civil services and posts of the Government, Government
Departments and offices or authorities subordinate thereto and to
appoint candidates selected and recommended by selection
authorities thereon.

WHEREAS, it is expedient to provide for creation of supernumerary
posts in the cadre of civil services and posts of the Government, Government
Departments and offices or authorities subordinate thereto and to appoint
candidates selected and recommended by selection authorities thereon and
for matters connected therewith or incidental thereto; it is hereby enacted
in the Seventy-third Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Creation of Supernumerary Short title.
Posts and Appointment of Selected Candidates Act, 2022.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Competent Authority" means the authority competent to select
or appoint the candidates on the posts in the cadres specified in the
Schedule ;

(b) "Government" means the Government of Maharashtra;

(c) "Schedule" means the Schedule appended to this Act;

(d) "Selection Authority" means the Maharashtra Public Service Commission, District Selection Committees and other Selection Authorities competent to select the candidates for the services and posts of the Government, Government Departments and offices or authorities subordinate thereto;

(e) "candidates" means the candidates selected and recommended by the concerned Selection Authority for the appointments in the cadre of civil services and posts mentioned in the Schedule.

Creation of
supernume-
rary posts. **3.** Notwithstanding anything contained in any judgment, decree or order of any court or in the recruitment rules or orders issued by the Government, Government Departments and offices or authorities subordinate thereto, the supernumerary posts shall be created in the cadres of civil services and posts mentioned in the Schedule.

Validation of
selection of
candidates in
civil services
and posts; and
their
appointments. **4. (1)** Notwithstanding anything contained in any judgment, decree or order of any court or in the recruitment rules or orders issued by the Government, the candidates who are selected by the Selection Authority for appointments to the civil services and posts of the Government, Government Departments and offices or authorities subordinate thereto, and whose names are recommended for such appointments to the Government or Government Departments and offices or authorities subordinate thereto or to the Competent Authorities, on or before the 9th September 2020, in the cadre of civil services and posts mentioned in the Schedule, shall be deemed to have been validly selected and such candidates shall be appointed on the supernumerary posts created under section 3 in the respective cadres of the Government, Government Departments and offices or authorities subordinate thereto, in accordance with the procedure of the relevant rules applicable to the said cadres and posts.

(2) The concerned Government Departments and offices or authorities subordinate thereto shall give appointment to the said candidates by following procedure therefor.

(3) The option shall be given to such candidates to join the service. The candidates shall join the service within the period specified therein. After expiry of the said period, no candidate shall be allowed to join the service.

(4) The Government may issue necessary instructions or orders for compliance of the Act.

Power to
remove
difficulty. **5. (1)** If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for removing the difficulty :

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

SCHEDULE

(See sections 3 and 4)

Sr.No. (1)	Name of the Department (2)	Cadre (3)	Group (4)	Number of Posts (5)
1	General Administration Department.	(i) Desk Officer	B	1
		(ii) Clerk-cum-Typist	C	12
2	Revenue and Forests Department.	(i) Deputy Collector	A	3
		(ii) Tahasildar	A	10
		(iii) Deputy Superintendent	B	1
		(iv) Naib Tahasildar	B	13
		(v) Forest Guard	C	10
		(vi) Clerk	C	4
		(vii) Talathi	C	10
		(viii) Peon	D	2
3	Agriculture, Animal Husbandry, Dairy Development and Fisheries Department.	(i) Agriculture Assistant	C	13
		(ii) Livestock Supervisor	C	1
4	Finance Department.	(i) Assistant Commissioner of State Taxes	A	3
		(ii) State Tax Inspector	B	13
		(iii) Senior Assistant (Accounts)	B	1
		(iv) Tax Assistant	C	12
5	Rural Development Department.	(i) Health Worker (Male)	C	4
		(ii) Gram Sevak	C	1
		(iii) Health Worker (Female)	C	4
		(iv) Junior Engineer Micro Irrigation	C	1
		(v) Assistant Civil Engineer	C	3
		(vi) Junior Engineer (Rural Water Supply)	C	1
		(vii) Live Stock Supervisor.	C	1
		(viii) Peon	D	2

SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
6	Urban Development Department.	(i) Veterinary Officer	A	2
		(ii) Junior Engineer (Civil)	B	2
		(iii) Sub Engineer (Civil)	B	2
		(iv) Sub Engineer (Mechanic and Electric)	B	1
		(v) Birth Registration Clerk/Death Registration Clerk/Notice Clerk	C	9
		(vi) Section Engineer	B	1
		(vii) Junior Engineer	C	1
		(viii) Junior Engineer (Signaling and Telecommunication)	C	1
		(ix) Junior Engineer Store	C	1
		(x) Station Controller	C	3
		(xi) Safety Supervisor-II	C	1
		(xii) Technician Civil-II	C	1
		(xiii) Technician (Emergency Maintenance)	C	1
		(xiv) Technician (Emergency Maintenance-II)	C	2
		(xv) Technician-I	C	1
		(xvi) Technician (Signaling and Telecommunication) II	C	9
		(xvii) Technician -II	C	16
		(xviii) Helper	D	2

SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
7	Industries, Energy and Labour Department. (Directorate of Industries)	(i) Industries Deputy Director (Technical)	A	2
		(ii) Industries Officer	B	12
	MIDC	(i) Executive Engineer (Civil)	B	1
		(ii) Deputy Engineer (Mechanic and Electric)	B	1
	MAHAGENCO	Technical-III	C	85
	MAHADISCOM	(i) Additional Executive Engineer (Civil)	Pay Group 1	1
		(ii) Additional Executive Engineer (Distribution)	Pay Group 1	4
		(iii) Deputy Executive Engineer (Distribution)	Pay Group 2	7
		(iv) Deputy Executive Engineer (Civil)	Pay Group 2	1
		(v) Executive Engineer (Civil)	Pay Group 2	4
		(vi) Junior Engineer (Civil)	Pay Group 3	2
		(vii) Assistant (Electric)	Pay Group 4	391
		(viii) Graduate Engineer Trainee (Civil)	B	4
		(ix) Diploma Engineer Trainee (Distribution)	C	43
		(x) Diploma Engineer Trainee (Civil)	C	2
		(xi) Diploma Engineer Trainee (Distribution) (Internal Notification)	C	5
		(xii) Upkendra Sahayyak	C	279

SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
8	Tribal Development Department.	Superintendent (Female)	C	1
9	Public Works Department.	(i) Civil Engineering Assistant	B	3
		(ii) Junior Clerk	C	3
		(iii) Junior Clerk-Typist	C	3
		(iv) Khansama	D	2
		(v) Mileman	D	6
		(vi) Watchman	D	2
		(vii) Peon	D	3
10	Home Department.	Deputy Superintendent of Police/ Assistant Commissioner of Police	A	1
	State Excise	(i) Assistant Commissioner	B	1
		(ii) Deputy Superintendent	B	5
		(iii) Sub Inspector	C	3
11	School Education Department.	Deputy Education Officer	A	4
12	Medical Education and Drugs Department/ Zilla Parishad.	Pharmacist	B	1
			Total	1064